

### Loan from International Development Association

378. SHRI RAJDEO SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether the International Development Association (IDA) an affiliate of World Bank has offered a credit of \$ 105 million to help in increasing fer-

(c) if so, what are these items? fertilizer production in this country;

(b) whether this sum is for some specific items; and

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) Yes, Sir. An agreement for a \$ 105 million credit for the fertilizer industry project was signed with the IDA on the 31st December, 1975.

(b) and (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT-10068/76].

### Air Freight rates for Leather Goods

379. SHRI RAJDEO SINGH: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether air freight rates for leather goods from Calcutta and Madras to destinations in U.S.A. and Canada have been revised towards higher side and this has induced foreign airlines to clear the backlog of consignment awaiting clearance; and

(b) whether this increased freight will harm the industry in facing competition in the export market from China, Spain and South American countries?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) In order to promote export of leather and leather goods by air, concessional mandatory freight rates were fixed by the Government. Since

these concessional rates were considered unattractive by international airlines, they were revised upwards by 20 per cent in the case of finished leather effective December 17, 1975. It is hoped that the revised rates will induce international airlines to uplift more leather consignment from India.

(b) In view of the increase in the f.o.b. realisation for finished leather the trade will be able to absorb the rise in the freight rate.

### Collection of Central Sales Tax

380. SHRI Y. ESWARA REDDY:  
SHRI D. K. PANDA:

Will the Minister of FINANCE be pleased to state:

(a) total amount of money Government have collected as Central Sales Tax in 1974-75; and

(b) whether Emergency has created a positive effect on the tax payers?

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE):

(a) As per the Revised Estimates, collection of Central Sales Tax by the State Governments for 1974-75 add upto about Rs. 278 crores.

(b) Yes, Sir.

### Collection of Income Tax

381. SHRI D. K. PANDA:  
SHRI BHOGENDRA JHA:

Will the Minister of FINANCE be pleased to state:

(a) the total amount Government have collected as Income Tax for 1974-75;

(b) whether the declaration of Emergency and scheme for 'Voluntary Disclosure' of wealth had an impact on improving the income tax collection; and

(c) what is the amount of Income-tax arrears in the country at present?

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE):

(a) The total amount of Income-tax (including Corporation-tax) realised during the financial year 1974-75 on the basis of Departmental figures was Rs. 1544.00 crores.

(b) Figures of Income-tax collection (excluding collection under the Voluntary Disclosure of Income and Wealth Ordinance, 1975) are available up to 30th November, 1975. The comparative figures of collection of Income-tax (including Corporation-tax) after the promulgation of emergency i.e., July to November, 1975 with the corresponding period of 1974-75 and 1973-74 are as under:—

Year	(Amount in crores of Rs.) Increase		
	Amount of collection during July to November	Amount	Percentage of increase over the preceding year
1973-74	446.96		..
1974-75	489.15	42.19	9.4%
1975-76	661.87*	172.72*	35.3%

\*(Provisional figures)

On the basis of the information available so far, the Income-tax payable and the Income-tax paid upto 31st December, 1975 under the Voluntary Disclosure of Income and Wealth Ordinance, 1975 are as under:—

	(Rs. crores)
Income Tax payable	239.70
Income Tax paid	150.03

(c) The latest figures of arrears of Income-tax (including Corporation-tax) are available as on 30th September, 1975. The gross and net arrears of Income-tax (including Corporation-tax) outstanding as on that date were as under:—

	(Rs. crores)
Gross arrears	911.22
Net arrears	656.55

#### Production of Sub-Standard Cloth

382. SHRI C. K. CHANDRAPAN:  
SHRI B. S. BHAURA:

Will the Minister of COMMERCE be pleased to state:

(a) whether textile mills had been producing sub-standard cloth so much so that the private trade which is associated with its distribution had refused to lift the stock; and

(b) if so, whether Government have taken action against the mill owners and Textile Commissioner responsible for passing the materials?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) In the second half of 1974, there were complaints about the quality of controlled cloth being produced by the mills. A remedial action was taken by way of notifying improved specifications effective from 1st March, 1975 and the controlled cloth produced since then is generally meeting with the consumers acceptance. Private trade had not been associated with the distribution of controlled cloth since 9th October, 1972.

(b) wherever mills have not produced controlled cloth in accordance with the specifications, the Textile Commissioner has taken action for non-compliance.